



2026:AHC:41046-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2944 of 2026

Rajesh Kumar Maurya

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Krishna Mishra, Ravi Prakash Chaurasiya
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(a). Issue a writ, order or direction in the nature of Mandamus commanding the respondents Nos.2 and 3 to ensure the fair investigation in pursuance of the first information report dated 09.10.2025 lodge by petitioner at Police Station Haliya, District Mirzapur as Case Crime No.170 of 2025, under sections 85, 80(2) of BNS and section 3/4 of D.P. Act.

(b). Issue a writ order or direction in the nature of Mandamus directing the respondent Nos.2 and 3 to submit the progress report about the private respondents in the said case crime number.

(c). Issue a writ order or direction in the nature of Mandamus directing the respondent Nos.2 and 3 to ensure the arrest of the private respondent Nos.4 and 5 namely Premkali wife of Anil Kumar (Jethani) and Vinay Kumar Maurya son of Uddhav Maurya(Devar) of the deceased.

(d). Issue any other writ, order or direction in the nature of which this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 09.10.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2-Superintendent of Police, Mirzapur, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2-Superintendent of Police, Mirzapur, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of**.

February 24, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)